

IN THE INCOME TAX APPELLATE TRIBUNAL
"K" BENCH, MUMBAI

SHRI B.R. BASKARAN, ACCOUNTANT MEMBER
SHRI RAHUL CHAUDHARY, JUDICIAL MEMBER

ITA No. 2046/MUM/2017
(ASSESSMENT YEAR: 2012-13)

CA (India) Technologies Private
Limited,
Ground Floor, Vibgyor Tower,
Plot C-62, G-Block,
Bandra Kurla Complex,
Bandra (East), Mumbai - 400051
[PAN: AAACC4971D]

..... Appellant

Income-Tax Officer, Mumbai,
Range 14(1)(2), Mumbai

Vs

..... Respondent

Appearances

For the Appellant/ Assessee : Shri Yogesh Malpani
For the Respondent/Department : Dr. Yogesh Kamat

Date of conclusion of hearing : 27.06.2022
Date of pronouncement of order : 29.06.2022

ORDER

Per Rahul Chaudhary, Judicial Member:

1. The present appeal is directed against assessment order dated, 24.01.2017 passed under Section 143(3) read with Section 144C(13) of the Income Tax Act, 1961 [hereinafter referred to as 'the Act'] for the Assessment Year 2012-13, as per directions issued by Dispute Resolution Panel-1, Mumbai (hereinafter referred to as 'the DRP') under Section 144C(5) of the Act.

2. Ld. Authorised Representative for the Appellant appearing before us submitted that the Appellant has opted for settlement under the provisions of Direct Tax Vivad Se Vishwas Act, 2020 (hereinafter referred to as 'the DTVSV Act'). In this regard, the Ld. Authorised Representative for the Appellant placed on record order of full and final settlement of tax arrears under Section 5(2) read with Section 6 of the DTVSV Act in Form 5 [Acknowledgement No. 347467521140322]. In view of the aforesaid, the Ld. Authorised Representative for the Appellant requested for the withdrawal of the present appeal. The learned Departmental Representative did not have any objections to the aforesaid request.
3. In view of the above, the present appeal is dismissed as withdrawn.

Order pronounced on 29.06.2022.

Sd/-
(B.R. Baskaran)
Accountant Member

Sd/-
(Rahul Chaudhary)
Judicial Member

मुंबई Mumbai; दिनांक Dated : 29.06.2022
Alindra, PS

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR,
ITAT, Mumbai
6. गार्ड फाईल / Guard file.

ITA No. 2046/Mum/2017
Assessment Year: 2012-13

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार /(Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai